

[Shri S. K. Patil]

department, there should be some kind of body which will dispose of cases expeditiously. I can understand it.

Coming the question of oppressive fines, he mentioned a case where a class III clerk was made to pay Rs. 18,000. Surely, it must be very oppressive. It is possibly because everything has been counted, loss of pay and many other things. I shall go into that and find out. The punishment should not be so deterrent that the man simply goes out of service. That certainly is very hard.

The third request is really very reasonable. When a post is upgraded, the man must get the upgraded salary from the date of the upgrading. That could be attended to.

Mr. Deputy-Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1966-67 for the purposes of Railways, be taken into consideration".

*The motion was adopted.*

Mr. Deputy-Speaker: The question is:

"Clauses 1 to 3, the Schedule, the Enacting Formula and the Title stand part of the Bill".

*The motion was adopted.*

Clauses 1 to 3, the Schedule the Enacting Formula and the Title were added to the Bill.

Shri S. K. Patil: I move:

"That the Bill be passed".

Mr. Deputy-Speaker: The question is:

"That the Bill be passed".

*The motion was adopted.*

13.50 hrs.

APPROPRIATION (RAILWAYS)  
No. 2 BILL, 1966—contd.

The Minister of Railways (Shri S. K. Patil): I beg to move\*:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1965-66 for the purposes of Railways, be taken into consideration".

Mr. Deputy-Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1965-66 for the purposes of Railways, be taken into consideration".

*The motion was adopted.*

Mr. Deputy-Speaker: The question is:

"That Clauses 1, 2, 3, the Schedule, the Enacting Formula, and the Title stand part of the Bill."

*The motion was adopted.*

Clauses 1, 2, 3, the Schedule, the Enacting Formula, and the Title were added to the Bill.

Shri S. K. Patil: I move:

"That the Bill be passed."

Mr. Deputy-Speaker: The question is:

"That the Bill be passed."

*The motion was adopted.*

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\*Moved with the recommendation of the President.